

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:95
ANSWERED ON:05.08.2011
AYURVEDIC MEDICAL COLLEGES
Gavit Shri Manikrao Hodlya;Patel Shri Bal Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has laid down any uniform norms and criteria for the setting up/recognition of new Ayurveda, Unani and Siddha medical colleges across the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) the number of proposals for the setting up/recognition of Ayurveda, Unani and Siddha medical colleges received, approved and rejected alongwith the reasons for their rejection during each of the last three years and the current year so far, State/UT-wise;
- (d) whether the Government has recently permitted 67 Ayurveda, Unani and Siddha medical colleges to admit students despite the Central Council of Indian Medicine (CCIM) not finding them meeting with the laid down standards imposed last year;
- (e) if so, the details thereof alongwith the reasons therefor; and
- (f) the corrective measures taken/proposed by the Government in the matter?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) to (f): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 95 FOR 5TH AUGUST, 2011

(a) & (b) The uniform norms and criteria for setting up of new Ayurveda, Unani and Siddha medical colleges across the country are laid down in "The Establishment of New Medical College, Opening of New or Higher Course of Study or Training and Increase of Admission Capacity by a Medical College Regulation, 2003", notified in the Gazette of India – Extraordinary on the 16th March, 2004. As per the provisions of these Regulations, the eligibility criteria for making an application for setting up of new medical college is given at Annexure-1. For the existing medical colleges, the requirements are laid down in "The Indian Medicine Central Council (Permission to Existing Medical Colleges) Regulations, 2006", notified in the Gazette of India – Extraordinary on the 10th October, 2006. (However, as per the provision made under these Regulations, the Minimum Standards Requirements of infrastructure, staff, equipment etc. for Ayurveda, Siddha and Unani (ASU) colleges have not yet been notified.)

The Central Government has been deciding the matter of grant or denial of permission for establishment of New Medical Colleges on the basis of four basic parameters, in respect of those who have been found to be eligible for making application as per the provisions of Regulations, 2003. These four parameters have been followed from 2008-09 to 2010-11 academic years in consultation with the Central Council of Indian Medicine (CCIM). These basic parameters uniformly followed were that:-

- (i) the college concerned had the strength of eligible teaching faculty which is at least 80% of the full complement of teachers required for undertaking Under Graduate courses;
- (ii) the college concerned must have a functional attached hospital with the minimum bed strength of 100 beds for intake capacity up to 50 students;
- (iii) the average annual attendance in the OPD of the attached hospital was 100 patients per day;
- (iv) the average bed occupancy in the IPD of the attached hospital was at least 40%.

For 2011-12 academic year, while the other conditions remain the same except in respect of teachers which has been adopted as 90% of the full complement of teachers, 50% of higher faculty and at least one teacher in each Department for UG course.

(c) The number of proposals under Section 13A of the IMCC Act, 1970 for the setting up of new ayurveda, unani and siddha medical colleges received, approved and rejected during last 3 years and in current year are as under:

Session Received Approved Rejected

2008-09
38 6 32

2009-10 25 7 18

2010-11 22 2 + 19
1 LoI#

Current year 22 13 under process 9

#LoI: Letter of Intent has been issued and LoP (Letter of Permission) will be issued on receipt of Performance bank Guarantee.

State/UT wise details are at Annexure-2.

The applications, which have not been found to be fulfilling either any one or more of the eligibility criteria as given at Annexure-1, or the above given four basic parameters, have been rejected and reason for their rejection is given at Annexure-3.

(d) & (e) No, Madam. The recommendations of CCIM are not binding on the Central Government and power to approve or disapprove permission for new colleges under Section 13A, and existing colleges under Section 13C of the IMCC (Amendment) Act, 2003 is vested with the Central Government. Thus, the final authority for grant or refusal of permission is the Central Government. The colleges, which were not meeting the four basic parameters on the basis of visitation reports of the CCIM, were given an opportunity of hearing by Central Government as per the provision of Section 13A(5) of the Act which provides for consideration of such other particulars as may be submitted by the applicant colleges during hearing. Keeping in view the visitation report, recommendations of the CCIM, and also the submissions/records made available by the college at the time of hearing, only those colleges including the 67 colleges which fulfilled the basic minimum requirements were granted conditional permission for taking admission for the academic year 2010-11

(f) Does not arise in view of (d) & (e) above.